CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.71/MP/2021

Subject : Petition seeking directions to the Respondents for clearing the

outstanding bills from August, 2011 to December, 2012 along with

interest.

Petitioner : NILE Limited (NILE)

: Transmission Corporation of Andhra Pradesh Ltd. (APTRANSCO) Respondents

and Ors.

Date of Hearing : 8.4.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sidhant Kumar, Advocate, AP Discoms

Ms. Ekssha Kashyap, Advocate, AP Discoms

Shri D. Abhinav Rao, Advocate, Telangana Discoms Shri H. Raghav Bherwani, Advocate, Telangana Discoms

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed inter alia seeking direction upon the Respondents, jointly or severally, to clear the outstanding bills for the period from August 2011 to December 2012 along with interest as per the statement of account and further interest till the date of payment.

- Learned counsel for the Respondents, AP Discoms submitted that the liability to pay to the Petitioner, if any, is on Respondent No.4, TSPDCL since the claims relate to the period prior to the bifurcation, this issue is squarely covered by the Commission's order dated 21.10.2022 in Petition No. 201/MP/2019.
- 3. Considering the submissions made by the learned counsel for the parties, the Commission permitted the parties to file their respective written submissions, if any, within two weeks, with a copy to the other side.
- 4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)